

**IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD “D” BENCH**

(Convened through Virtual Court)

**BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT
MEMBER & SHRI MAHAVIR PRASAD, JUDICIAL MEMBER**

S.No	Appeal	A.Y.	Appellant (PAN NO.)	Respondent	A.R.
1	ITA No. 285/Ahd/2011	2002-03	Jyoti Limited (AAACJ4909N)	ACIT, Circle-1(2), Baroda	Shri M.J. Shah
2	ITA No. 3010/Ahd/2013	2002-03	Jyoti Limited (AAACJ4909N)	ACIT, Circle-1(2), Baroda	Shri M.J. Shah
3	ITA No. 286/Ahd/2011	2003-04	Jyoti Limited (AAACJ4909N)	ACIT, Circle-1(2), Baroda	Shri M.J. Shah
4	ITA No. 930/Ahd/2014	2003-04	Jyoti Limited (AAACJ4909N)	ACIT, Circle-1(2), Baroda	Shri M.J. Shah
5	ITA No. 287/Ahd/2011	2004-05	Jyoti Limited (AAACJ4909N)	ACIT, Circle-1(2), Baroda	Shri M.J. Shah
6	ITA No. 2079/Ahd/2014	2005-06	Jyoti Limited (AAACJ4909N)	ACIT, Circle-1(2), Baroda	Shri M.J. Shah
7	ITA No. 167/Ahd/2020	2013-14	Jyoti Limited (AAACJ4909N)	ACIT, Circle-1(1)(2), Baroda	Shri M.J. Shah
8	ITA No. 2336/Ahd/2015	2011-12	ACIT, Circle-1(1)(2), Baroda	Jyoti Limited (AAACJ4909N)	Shri M.J. Shah
9	ITA No. 2172/Ahd/2016	2012-13	Jyoti Limited (AAACJ4909N)	ACIT, Circle-1(2), Baroda	Shri M.J. Shah
10	ITA No. 1117/Ahd/2019	2011-12	I.T.O. Ward-1(2)(4), Ahmedabad	Shri Shubham Vijaykumar Jain (AGTPJ7977Q)	Shri Aseem Thakkar
11	ITA 1543/Ahd/2019	2013-14	Smt. Devangiben Vinodbhai Patel (ACNPP2057K)	I.T.O. Ward 5(2)(3), Ahmedabad	Withdrawal application

Revenue by :

Shri Lalit P. Jain, Sr.DR

सुनवाई की तारीख / Date of Hearing	27/05/2021
घोषणा की तारीख / Date of Pronouncement	28/05/2021

आदेश/ORDER

PER BENCH

The captioned eleven appeals arise from the respective orders of the Commissioner of Income Tax (Appeals) ('CIT(A)') against different assessment years.

2. The captioned assessee has sought to withdraw the appeals listed above on the ground that they have opted to avail benefits of 'Vivad se Vishwas Scheme, 2020' (VSV). When the matter was called for hearing, the ld. counsels for the assessee at the outset have submitted that they do not seek to pursue the said appeals owing to exercise of option for availing VSV Scheme and consequently requested that their applications for withdrawal of appeals may please be granted. Reference was also made to written requests in this regard.

3. The ld. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeals in the circumstances narrated on behalf of the assessee.

4. In the light of oral/written requests made on behalf of the captioned parties, all the appeals are dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any bonafide reasons, then the assessee

concerned will be at liberty to seek restoration of original appeals for hearing before ITAT in accordance with law.

5. In the result, all captioned appeals are dismissed as withdrawn.

This Order pronounced on	28/05/2021
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Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER True Copy
Ahmedabad: Dated 28/05/2021

Sd/-
(MAHAVIR PRASAD)
JUDICIAL MEMBER

Rajesh Kumar

आदेश की प्रतिलिपि अद्येषित / Copy of Order Forwarded to:-

1. राजस्व / Revenue
2. आवेदक / Assessee
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद /
DR, ITAT, Ahmedabad
6. गार्ड फाइल / Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण, अहमदाबाद ।